Year-wise details of citizenship granted to nationals of neighbouring countries during the period 2014-2019 is given in the Statement.

## Statement

Year-wise details of Indian Citizenship granted to migrants from neighbouring countries (as on 29.02.2020)

Year	Afghanistan	Bangladesh	Pakistan	Sri Lanka	Myanmar	Total
2014	249	24	267	4	Nil	544
2015	234	16+14864*	263	17	Nil	15394
2016	244	39	670	35	Nil	988
2017	117	49	476	34	1	677
2018	30	19	450	12	Nil	511
2019	40	25	809	11	Nil	885
TOTAL	914	15036	2935	113	1	18999

\* 2015 - After signing of Indo-Bangladesh Land Boundry Agreement, 14864 Bangladeshi nationals were granted Indian Citizenship under section 7 of the Citizenship Act, 1955.

## Dual citizenship after amendment of Citizenship Act

1498. SHRI P. WILSON: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the amendment of Citizenship Act permits for dual citizenship; and
- if so, the details thereof and if not, the reasons therefor? (b)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) No Sir.

Dual Citizenship is not permitted as per the provisions of Article 9 of the Constitution of India read with Section 9 of The Citizenship Act, 1955.

## **National Population Register**

1499. SHRI MD. NADIMUL HAQUE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has any plans to conduct a nationwide National Register of Citizens (NRC);

Written Answers to ...

(b) if so, the details thereof;

(c) whether there are plans to conduct National Population Register (NPR), if so, the details thereof; and

(d) whether the NPR data will be the master data source for NRC?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) Till now, the Government has not taken any decision to prepare National Register of Indian Citizens (NRIC) at the National level.

(c) Pursuance of sub-rule (4) of Rule 3 of the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003, framed under the Citizenship Act, 1955, Central Government has decided to prepare and update the population register between 1st April to 30th September, 2020 along with Houselisting and Housing Census throughout the country except Assam.

(d) Question does not arise.

## Human trafficking cases

1500. SHRI BHASKAR RAO NEKKANTI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that cases of human trafficking and forced labour including trafficking of women and children are increasing;

(b) if so, the number of such cases reported and women/children rescued and provided rehabilitation during the last one year, State/UT-wise;

(c) the measures to rehabilitate trafficked children and women who landed up in brothels or are trapped into modern day slavery;

(d) whether Government proposes to bring radical change in administrative mechanism to effectively deal with such crimes along with other measures to check incidents of human trafficking and forced labour in the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) National Crime Records Bureau (NCRB) compiles data on human trafficking reported to it by States and Union Territories (UTs) and publishes